

CIRCULAR

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI

Pursuant to the directions, contained in a Circular No.29/DHC/Gaz-IIB/G-8/OT/2026 dated 16.04.2026, passed by the Hon'ble High Court of Delhi, New Delhi, it is hereby circulated for information and compliance that :

"Hon'ble the Chief Justice has been pleased to direct all the District Courts in Delhi that requests for constitution of medical boards for conducting the routine medical examination in respect of accused/victims/inmates/prisoners etc., shall be referred to Central Government Hospitals/State Government Hospitals other than All India Institute of Medical Sciences (AIIMS). However, only in exceptional cases or in cases where, there is some dispute in the medical examination or report etc., requests may be specifically made to AIIMS on a case-to-case basis."

All the Judicial Officers are directed to adhere to the above directions.

(Rakesh Pandit)

Officer-in Charge, Genl. Branch, (C)
District Judge(Comm Court)-13,
Central District, Tis Hazari Courts.

21/04/26
Dated, Delhi the 21 APR 2026

31822-962
No. _____/Genl.(C)/HCS/THC/2026

Copy to :-

1. All the Ld. Judicial Officers posted in Central District, Tis Hazari Courts, Delhi.
2. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
3. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
5. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
6. Dealing Assistant for uploading the same on Centralized Website through LAYERS.

Officer-in Charge, Genl. Branch, (C)
District Judge(Comm Court)-13,
Central District, Tis Hazari Courts.

21/04/26

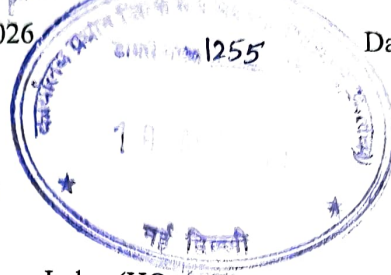
HIGH COURT OF DELHI
Sher Shah Road, New Delhi

No. 2169-81/DHC/Gaz.IIB/G-8/OT/2026

Dated: 16.04.2026

From:

The Registrar General,
High Court of Delhi,
New Delhi.



To,

1. The Principal District & Sessions Judge (HQs.), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
3. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
5. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
6. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
7. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
8. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
9. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
10. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
12. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue Courts Complex, New Delhi
13. The Principal Judge, Family Courts (Headquarters), Dwarka Courts, New Delhi.

Madam/Sir,

I am directed to forward herewith a Circular bearing No.29/DHC/Gaz.-IIB/G-8/OT/2026 dated 16.04.2026, with the request to circulate the same amongst the Judicial Officers working under your kind control, for necessary compliance.

OIC General Branch

*PD & SJV (HQ) / THC
18/04/2026*

Yours sincerely,

Amit Narayan Bharthuar
(Amit Narayan Bharthuar)
Deputy Registrar (Gaz.-IIB)
for Registrar General

Encl.: As above

HIGH COURT OF DELHI: NEW DELHI

No.29/DHC/Gaz.-IIB/G-8/OT/2026

Dated:16th April, 2026

CIRCULAR

Hon'ble the Chief Justice has been pleased to direct all the District Courts in Delhi that requests for constitution of medical boards for conducting the routine medical examination in respect of accused/victims/inmates/prisoners etc., shall be referred to Central Government Hospitals/State Government Hospitals other than All India Institute of Medical Sciences (AIIMS). However, only in exceptional cases or in cases where, there is some dispute in the medical examination or report etc., requests may be specifically made to AIIMS on a case-to-case basis.

Sd/-

(Amitabh Rawat)

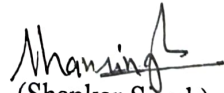
Officer on Special Duty (Gaz-II)
For Registrar General

Endst. Nos.2163-68/DHC/Gaz.-IIB/G-8/OT/2026

Dated:16th April, 2026

Copy forwarded for information and necessary action to:-

1. All the Principal District & Sessions Judges, Delhi.
2. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue Courts Complex, Deen Dayal Upadhyay Marg, New Delhi.
3. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi.
4. The JR-cum-P.A. to Registrar General, Delhi High Court, New Delhi.
5. The Medical Superintendent, All India Institute of Medical Sciences, Ansari Nagar, New Delhi.
6. Guard File.


(Shankar Singh)

Joint Registrar (Gaz-IIB)

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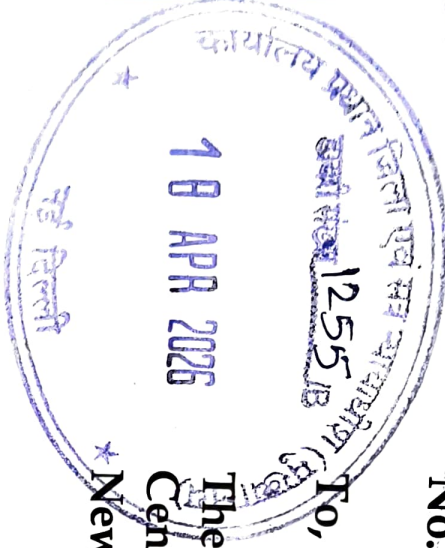
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No. 2169-81/DHC/Gaz. IIB/G-8/OT/2026

To,
The Principal District & Sessions Judge (HQs),
Central District, Tis Hazari Courts,
New Delhi-110054.

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From:
The Registrar General,
High Court of Delhi,
New Delhi.



Registrar General
High Court
New Delhi